

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE BENCH AT CHENNAI**

Original Application No 121 OF 2025

IN THE MATTER OF:

K. RAGHAVA REDDY

..... Applicant

Vs

**ANDHRA PRADESH POLLUTION CONTROL BOARD THROUGH ITS
CHAIRMAN AND OTHERS**

..... Respondents

REPORT FILED BY THE APPCB-R1

DATE- 31.10.2025



**M/s MADHURI DONTI REDDY
ADVOCATE**

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A.P. POLLUTION CONTROL BOARD

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BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 121 of 2025 (SZ)

IN THE MATTER OF
K. Raghava Reddy,
Kurnool District....Applicant(s)

Versus

The Chairman,
Andhra Pradesh Pollution Control Board (APPCB),
Vijayawada and Ors.

...Respondent(s)

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Place: Kurnool

Date: 06.09.2025


Environmental Engineer, APPCB, Kurnool
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Kurnool

Latest Status Report of A. P. Pollution Control Board submitted in compliance to Hon'ble NGT (SZ) order dated dt.11.07.2025 in O.A. No. 121 of 2025:

It is submitted that, the Hon'ble NGT in Original Application No.121 of 2025 on 11.07.2025 has Ordered the following:

1. Let notice be issued to the respondents through the Tribunal as well as privately.
2. The learned counsel Mr. S. Gowtham representing Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.1 to 6.
3. Post the matter on 08.09.2025. In the meanwhile, the respondents are directed to file their respective replies/reports.

The Board Office, Vijayawada vide e-mail dt. 26.08.2025 has directed the EE, RO, Kurnool to go through the order dt.11.07.2025 and submit the compliance report to the legal cell for the onward submission to the Hon'ble NGT through the Board Standing Counsel.

In the complaint the applicant has alleged that " K. Raghava Reddy S/o Late K. Siva Reddy, a resident of Kalludevakunta Village, Mantralayam Mandal, Kurnool District, and that in the year 1932, his ancestors purchased land in Survey No. 71 J Old (After Subdivision Survey No.71 J2C) to an extent of 0.20 cents in Kalludevakunta Village, Mantralayam Mandal. This land was later donated to Shri Kari Veerabhadra Swamy Temple, Kalludevakunta, where the petitioner's family continues to serve as Vamshaparampara Dharmakarthas (Hereditary Trustees).

The petitioner states that his ancestors planted several Neem and Banyan trees on this land to provide shelter to the public, particularly during temple festivals. These trees have been a vital part of the community for over 70 years, offering shade and comfort. The respondents 7 to 13 and their ancestors have previously raised dispute with regard to the above land and the petitioner's family has obtained a Decree of permanent Injunction in OS. No. 47/1968 on the file of the District Muncif of Adoni, which has become final.

The petitioner states that despite gifting the land to the Shri Karl Veerabhadra Swamy Temple, Kalludevakunta, the revenue records of the lands still stand in the name of the petitioner, which would also show the possession and title of the property.

The petitioner states that on 20.09.2024, at around 3 PM, a group of unauthorized individuals, namely 1. Kuruva Lingappa S/o Alyappa, 2. Kuruva Mallalah Slo K. Narasanna, and 3. Kuruva Ramachandra S/o K. Narasanna, 4. Kuruva Linganna Sio Late Batukanna, S. Kuruva Gaddam Bheemalah 5/0 Late Pedda Alyanna illegally cut down two Neem trees which are over 70 years old without any permission/ sanction from the authorities concerned. This felling of trees has been attempted to be that the forest officials were informed, who claim to have collected a fine of Rs.35,000/- but the proof has not been provided. Since there was resistance on 20.09.2024, the offenders have on the night of 21.09.2024 destroyed 8 more trees.

The petitioner states that despite approaching the Mantralayam Police station to lodge a complaint on 22.09.2024. The SHO, Mantralayam, bluntly refused to register a complaint. These individuals, wielding political influence, acted with malicious intent and used tree-cutting equipment to remove the trees. Nearly more than 10 neem trees and a Banyan tree were destroyed and removed. The damage caused to the micro environment in the area is unfathomable since the trees were 70 years old and the birds, animals, have lost their habitat. moreover the trees were like avenue trees on the land acted as a shade and shelter to the pilgrims and villagers which has now been taken away illegally by the respondents.

Finally, petitioner finally the Tribunal may direct the respondent authorities to stop and take penal and punitive actions against respondent Nos. 7 to 13 for the illegal/unauthorized felling of 70-year-old Trees from Survey Number. Survey No. 71 Old (After Subdivision Survey No.71 J2C) Kalludevakunta Village

Direct the respondents 7 to 13 to Plant, nurture and protect as many neem and banyan trees in Survey No. 71 J Old (After Subdivision Survey No.71 J2C) as the tribunal deems fit.

Punish respondents for Illegal/unauthorized felling of 70 year old Trees from Survey No. 71J Old (After Subdivision Survey No.71 J2C)Kalludevakunta Village”

It is further submitted that, the A.P. Pollution Control Board, Regional Office, Kurnool vide e-mail dt. 11.08.2025 has requested the Forest Range Officer, Adoni to furnish the information pertaining to O.A.No. 121 of 2025 along with FIR copies, levied fine amount of Rs.35,000/- for two trees and the fine to be levied for remaining 8 trees for onward submission of report to Hon'ble NGT and Board Office, Vijayawada.

Accordingly, the Forest Range Officer, Adoni Range vide e-mail dt.30.08.2025 has reported that “ the I/c Forest Beat Officer, Thungabhadra Beat of Adoni Section, Adoni Range, had reported that on 21.09.2024 at about 3.00 PM, upon identification of an offense of felling and illegal stocking of miscellaneous species firewood at near Kalludevakunta Bus-stand, a case has been registered under O.R.No.19/2024-25 in accordance with A.P. Forest Act, 1967 Sec.20(i) (c) (v), duly seizing 4.44 cmt of forest produce (firewood).

As per the FSR rate of Rs.1576.36 per cmt, for 4.44 cmt, the value of the above material came to Rs.7000/-, and a penalty was levied by multiplying it 5 times, which comes to Rs.35,000/-, and the person responsible for the above offense, namely Sri K.Mallaiah, S/o Narasanna, R/o Kalludevakunta village, Mantralayam (M), Kurnool District, admitted the offense and prayed to compound the offense by remitting the penalized amount of Rs.35,000/- to the relevant head of account vide CFMS challan No.80119379662024, dt:25.09.2025. Photostat copies of the connected documents are submitted herewith for favour of kind perusal.

The Officials of A.P. Pollution Control Board have inspected the above said area on 02.09.2025. During the inspection, it was observed that, the Complainant having the land dispute with the respondents R7-13 regarding resurvey.

It is further submitted that as per the Andhra Pradesh Water, Land and Trees Act, 2002, on receipt of such application, the Designated Officer or an officer authorized by him, may after inspecting the trees and holding such enquiry, as he deems necessary either grant or refuse the permission applied for in Form 14. Provided that permission shall not be refused, if the tree:-

- (i) is dead, diseased or wind fallen or
- (ii) has silviculturally matured: or
- (iii) constitutes a danger to life or property; or
- (iv) is substantially damaged or destroyed by fire, lightning, rain or other natural causes.

Provided further that, if the tree permitted to be felled is not exempted from purview of Forest Produce Transit rules, the Designated Officer shall inform the concerned Divisional Forest Officer for grant of transit permit and the owner shall not transport felled material without a valid permit.

No felling of the trees or branches is permitted without the prior permission of the designated officer, In case when a tree is to be felled, not less than two seedlings should be planted and when such planting is not possible, cost of raising seedlings and their maintenance shall be recovered from the concerned individual, organization or other persons for raising plantations in public places.

It is further reiterated that, cutting of trees will not come under the **purview of A.P. Pollution Control Board.**

I am herewith enclosing APWALTA, 2002 referring the prescribed authority for the plantation and maintenance of existing trees in all public places and No felling of the trees or branches is permitted without the prior permission of the designated officer and concerned departments for taking steps not to cut the trees in the proposed areas.

This further report is submitted to the Hon'ble NGT in due compliance of the directions issued by this Hon'ble Tribunal. APPCB will abide by all such directions as this Hon'ble Tribunal may deem fit and appropriate.

Place: Kurnool
Date:06.09.2025


Environmental Engineer, APPCB, Kurnool
Environmental Engineer
A.P. Pollution Control Board
Regional Office, Kurnool

WALTA ACT

LAND CELL
AMR-APARD

ANDHRA PRADESH WATER, LAND AND TREES ACT - 2002 (APWALTA - 2002)

Objectives:

1. To promote water conservation and Tree cover.
2. For protection and Conservation of water sources ,land and matters connected there with
3. To regulate the exploitation and use of ground and surface water.

This Act came into force w.e.f. 19-4-2002. This Act contains 6 chapters 47 sections and 30 rules.

Chapter - 1	:	Preliminary containing 1 & 2 Sections.
Chapter - 2	:	Constitution of AP Water, Land and Trees Authority. (3-7 Sections). Section 7 deals with the delegation of powers.
Chapter - 3	:	Ground Water Protection measures, (8 - 19 Sections).
Chapter - 4	:	Surface water protective measures. (20-27 Sections)
Chapter - 5	:	Trees (28 - 32 Sections)
Chapter - 6	:	Miscellaneous (33 - 47 Sections)

As per Section 3 of the Act and rules 8,9, and 10, District Authority, Divisional and Mandal Authorities have been constituted. For Mandal authority, Tahsildar is the Chairman, Mandal Development Officer is the Vice-Chairman and Assistant Executive Engineer is the Secretary.

I Ground Water Protection Measures:

1. Registration of Wells (Section 8 , Rule 12)
2. Prohibition of water pumping in certain areas(Section 9)
3. Permission for well and permission for well sinking near drinking water source(Section 10 , Rule 13 and 14)
4. Over exploited areas(Section 11)
5. Protection of public drinking water sources(section 12)
6. Distance and depth for sinking wells(.Section 13)
7. Registration of drilling rigs(Section 14 , rule 17).
8. Closure of Wells (Section 15)
9. Taking-over of well to ensure drinking water.(Rule 15)

10. Compensation for closed wells (Section 16)
11. Rain water harvesting structures(section 17 , Rule 16)
12. Re-use of water(section 18)
13. Prohibition of water contamination.(Section 19)

1.Registration of Wells: Section 8 of the Act and Rule 8 deals with the Registration of the Wells.

- ❖ Every owner of the well shall register his / her application giving details in Form - 1 paying prescribed fees of Rs. 10/-
- ❖ The Village Revenue Officer of the Gram Panchayat facilitate registration of wells.

2.Prohibition of water pumping in certain areas :

When water pumping is likely to cause damage to the level of ground water or cause damage to natural resources or environment , the designated officer with the approval of the Authority may prohibit water pumping for a period of not more than six months at stretch.

3.Permission of wells sinking near drinking water source: Section 10 [Rules 13 & 14].

- ❖ No person shall sink any well in the vicinity of a public drinking water source within a distance of 250 mtrs. in areas other than the areas covered under Section - 9. Sinking of any well for drinking water purpose and hand pump for public or private drinking water purpose is exempted .
- ❖ Any person who intends to sink a well for purpose of irrigation or drinking or for any other purpose within the vicinity of public drinking water source shall apply for permission to the authority and that application shall be disposed off with in 45 days from receipt of application.
- ❖ Any person desiring to take a new well of any kind in their premises should obtain permission by submitting the authority through an application in Form 2 & 5 together with the prescribed fee to the Village Revenue Officer.
- ❖ The Village Secretary shall pass it on to the Mandal Authority within two days.
- ❖ Mandal Authority with the opinion of the Technical Officer shall dispose of the application within 15 days.
- ❖ Every order for permission shall be in Form 3 & 6.
- ❖ Feasibility report of APTRANSCO and D.D of Rs.1200/- towards insurance premium should be appended to the application for obtaining the permission.
- ❖ Prescribed Fee is Rs. 100/-.

4. Over Exploited areas(Section 11)

The Authority on the advice of the Technical expert, declare a particular ground water basin as over exploited area for a period of not more than six months. Quantum and pattern of rainfall, degree of extraction of ground water shall be taken into consideration for declaring a particular ground water basin as over exploited area.

5. Protection of public drinking water source (section 12)

The Authority on the advice of technical officer may prohibit the extraction of water for commercial, industrial, irrigation or any other purposes from such well for a period of not more than 6 months when any existing well is found to be adversely affecting any public drinking water source.

The Authority on the advice of Technical officer in any urban area issue an order

(a) prohibiting extraction of water for sale from an over exploited water source or acquirer or residential areas or in the recharge zones of residential areas depleting the public or private water sources and affecting the supply of water for domestic usage

(b) prohibiting the drawal of the ground water within the premises of multi-storied building for sale of water outside the premises of such multi-storied building.

6. Distance and depth for sinking of wells:

The Authority may issue directions specifying the distance for sinking of wells from the existing well and depth for such sinking to curb unhealthy competition to tap water from deeper layers of ground water and to maintain ground water.

7. Registration of drilling rigs: Section - 14 [Rule 17]

- ❖ Every rig owner shall register the rig with the authority by paying the prescribed fee Rs.1000/- which shall be renewable for every two years.
- ❖ The application shall be made in Form - 15 and the permission in Form - 16.
- ❖ The rig owners are required to display the Form - 16 at all times upon the rig.
- ❖ Failure to register the rig shall be an offence and shall be dealt in accordance with the rules.

8 & 9 .Closure of Wells and taking-over of well to ensure drinking water (Section 15, Rule 15)

- ❖ Authority by General order or by special order authorize the designated officer to identify such well as required to ensure supply of drinking water

to local population. On identification of such well the designated officer shall serve or cost to serve an order of requisition on the owner of the well specify the period of such requisition. (It should not exceed more than 6 months) - Rule 15.

- ❖ Wherever it appears to the authority with any well has been sunk or is being sunk or water has been extracted or is being extracted in contravention of any of the provisions of this act the sort of wells may be closed - Section 15.

10. Compensation for closed wells. (Section 16)

The Authority may on making such enquiry and requiring the owner to produce such evidence as he may deem necessary , make an order for payment of compensation which shall not be less than the market value of the well including the other expenditure incurred like energisation there on and structure thereon and standing crop at the time of making such an order and with regard to the determination of compensation for the well situated in a land acquired shall apply the provision of the Land Acquisition act, 1894 in determining the market value of the well under this section . Compensation shall not be paid in such cases of temporary or permanent closure of wells in pursuance of order passed under section 15.

11 Rain water harvesting structures : (Section 17 , Rule 16)

The Authority may issue guide lines for constructing appropriate Rain water harvesting structures in all residential, commercial and other premises and open spaces having an area of not less than 200 sq.mts in the manner prescribed with in stipulated period failing which the Authority may get such rain water harvesting structure constructed and recover the cost incurred along with a penalty as may be prescribed .

12. Re- use of water : (Section 18)

The Authority may formulate guidelines including suitable incentives for recycling and re-use of waste water by industrial , commercial users and local bodies and in the event of non- feasibility in the opinion of the Authority to install suitable recycling and reuse system , the Authority may levy appropriate charges.

13.Prohibition of water contamination (Section 19 , rule 18)

- (a) No ground water resources shall be contaminated in any manner by any body including industrial , local bodies and acqua culture waste disposal.
- (b) Direct disposal of waste waters into the acuifers , is prohibited.

The Authority shall restrict , regulate and prohibit storage and disposal of effluents by any person or industry , local body or acqua culture farm into any

stream or well or sewer or an land to prevent and control contamination of ground water

II Surface water protective measures:

1. Land use and water quality(section 20 , Rule 19)
2. Water use in water sheds (section 21
3. Optimum use of surface and ground water (Section 22)
4. Protection of lakes , ponds and tanks (section 23)
5. Ceiling on water usage (Section 24 , Rule 22)
6. Power to designate (Section 25)
7. Protection from breaches (Section 26)
8. Sand mining (Section 27)

1.Land use and water quality:

The Authority may direct the occupier of any land that land use shall be modified if the quality of the water coming from the land is not of applicable quality compared to the prescribed standards.

The authority may impose restrictions and prohibit any industry and carrying out of any process and operations in any area to protect water and soil quality in the area.

Power to issue orders under this rule includes power to order for ,-

- (a) Shifting and closure of industry
- (b) Prohibition or regulation of any process or operation .

2.Water use in water sheds :

The water shed committees shall adopt the measures as suggested by the officer concerned and the members of the water shed committees shall be trained by the officer concerned and the members so trained shall in turn train the other farmers prior to signing of the Memorandum of Understanding.

The officer concerned shall have the power to determine and recover investments made here after by fresh sanctions by the government in the watersheds and in the case of non-compliance with the provisions of the Memorandum of understanding , the amount due shall be recovered as if it were arrears of land revenue from the party found responsible.

3.Optimum use of surface and ground water :

Water users association shall ensure optimum use of surface and ground water and for this purpose the water users association shall adopt the measures suggested by the designated officer.

4. Protection of lakes, ponds and tanks :

The Authority may notify water bodies like lakes, village ponds and minor irrigation tanks along with the nalas as heritage bodies and conservation areas and take measures to permanently demarcate the boundaries and to evict and prevent encroachment.

5. Ceiling on water usage:

The designated officer may prescribe ceiling on the water usage per unit of production by any industry or commercial unit. Ceiling for a few industries is noted below:

Sl.No;	Name of the Industry	Ceiling
1	Jute processing industry	1.5 kilo ltr per ton of produce
2	Large paper & Pulp Industry	100 kilo ltr. Per Ton of paper produced
3	Small paper and pulp industry	150 kilo ltr. Per Ton of paper produced
4	Sugar Industry	100 litres per Ton of cane crushed.

Water Cess :

The Authority may levy a cess on consumption of water and discharge of effluent by an industry. water cess levied is 1.5 paise - 9.5 paise per kilo litre.

6. Power to designate :

The Authority shall have power to designate an officer incharge of water bodies to ensure proper protection and conservation of water bodies.

7. Protection from breaches :

To prevent and restore breaches to irrigation sources within a specified time the Authority may direct the water users associations.

8. Sand Mining - Section 27 [Rule - 23]

- ❖ Transportation of sand shall be banned in notified over exploited ground water regions.
- ❖ Sand mining shall not be permitted in notified areas except for local use in villages or towns bordering streams.
- ❖ Sand lease holders shall not carryout quarrying within 500 meters of any existing structures such as bridges, dams etc.,

- ❖ The streams or rivers where the thickness of the sand is quite good i.e., (more than 8 meters), the depth of removal may be extended to 2 meters, but in no case beyond 2 meters sand mining shall not be permitted in streams where the thickness of sand deposition is less than two meters.
- ❖ Sand mining shall not be permitted within 15 meters or 1/5th of the width of the stream bed from the bank.
- ❖ Sand mining

III Trees - Section 28 [Rule 24]

- ❖ In every Municipal Corporation or Municipality or other local area the number of trees to be planted as detailed below:

Residential Area	Commercial / Institutional Area
1. Below 100 Sq. Mtrs - 3 trees	1. Below 200 Sq. Mtrs - 2 trees
2. 101 - 200 Sq. Mtrs - 5 trees	2. 201 - 500 Sq. Mtrs - 4 trees
3. 201 - 300 Sq. Mtrs - 10 trees	3. 501 - 1000 Sq. Mtrs - 6 trees
4. 301 - and above Sq. Mtrs - 10 + 5 (for every increase of 100 Sq. mtrs)	4. above 1001 Sq. Mtrs 6 trees + 2 trees for every increase of 100 Sq. Mtrs.

- ❖ If any owner desires to fell a tree, he shall apply in writing to the designated officer for permission in Form - 13 with a fee per tree as indicated below:
 - (i) For Urban residential and Institutional areas - Rs. 50/-
 - (ii) For Urban commercial areas - Rs. 100/-
- ❖ On receipt of such application the designated officer after inspecting the trees and holding such enquiry, as he deems necessary either grant or refuse the permission applied for in Form - 14. The application shall be disposed within 15 days.
- ❖ Permission will be granted subject to condition that another two trees of the same or suitable species to be planted on the same site or suitable place within 30 days.
- ❖ If number of trees in any premises or open area is not adequate according to the standard the owner or occupier may be ordered for planting additional trees. The owner or occupier of the land shall comply with the order within 90 days.
- ❖ Where any tree has fallen or destroyed by fire lightning or rain or other natural causes, the owner / occupier may be ordered to plant a tree in the place of the tree so felled. The owner or occupier shall comply with the order within 90 days.
- ❖ Government through the Memo no: 7175/-A /RD.IV/A2/2003 dt 11.6.2005 exempted felling of the following species
 - (a) Subabul
 - (b) Casuarina
 - (c) Eucalyptus

From taking permission under A.P.water, Land and trees Act.2002. this exemption is only for the paper mills.

IV Penalties - Section 35 [Rule - 26]

- ❖ Whoever violates any of the provisions of this act shall be punishable with a fine, which shall not be less than Rs. 1000/- but which may extend to Rs. 5000/-.
- ❖ For felling of trees without prior of permission shall be punishable with a fine which shall not be less than two times the value of such tree, but which may extend upto 5 times of the value of such tree.

V Compounding of offence: Section - 37 [Rule 27]

- ❖ A sum of money not less than Rs.1 lakh by way of compounding of the offence shall be levied in respect of contravention of Section 10, 14 and 27 (Permission for well sinking near drinking water source, registration of drilling rigs and sand mining).
- ❖ The order shall be communicated in Form - 10 appended to this rules and furnish a copy of the compounding order to the offender and submit another copy to the District Authority.
- ❖ When the compounding fees levied and paid by the offender a receipt in Form - 11 shall be issued to a person paying the compounding fee.

VI Confiscation of Property - Section 38 [Rule 28]

- ❖ Where the authorized officer based on the gravity of the offence do not agree for compounding of offence the authorized officer may order for confiscation of seizures produced before him.

VII Appeals - [Rule - 29]

- ❖ Any person aggrieved by any order made by the designated officer may appeal to the District Authority within a period of 30 days from the date of receipt of the order by him.
- ❖ Any person aggrieved by any order made by the district authority may appeal to the state authority within 30 days from the date of receipt of the order by him.
- ❖ The decision of the state Authority shall be final and binding.

STATEMENT SHOWING THE DESIGNATED OFFICERS NOMINATED BY VARIOUS DEPARTMENTS

S.I.No	Name of the Department	Mandal Level	District Level	State Level
1.	Agriculture	Mandal Agricultural Officer	Joint Director of Agriculture	Addl. Director of Agriculture - IV, O/o The Commissioner & Director of Agriculture.
2.	Panchayat Raj & Rural Employment	M.P.D.Os	C.E.Os & D.P.Os	Dy. Commissioner (P&T), O/o the commissioner (PR & RD)
3.	Ground Water Department	Asst. Directors (Hg, H, Gp), Assistant Hydrologist, Assistant Hydrologist, Asst. Geophysicist.	Deputy Director	
4.	Forest Department	Forest Range Officer (Territorial) of the nearest range to the Mandal Headquarter.	Divisional Forest Officer (Territorial) at the District Headquarter.	Chief Conservator of Forests (FCA), O/o The PCCF, AP, Hyd.
5.	A.P. Pollution Control Board	Asst. Environmental Engineer	Environmental Engineer (Regional Officer)	Senior Environmental Engineer.
6.	Panchayat Raj Engineering Department	Dy. Executive Engineer (RWS)	Executive Engineer (RWS)	Chief Engineer (RWS)

The following departments are implementing agencies for the purpose of implementation of various provisions of the act.

- (i) Ground water Department - for registration of machine by all rig owners, sand mining and classification of Ground water basin.
- (ii) Municipal Administration & Urban Development - for construction of rain water harvesting structure, tree planting, permission for construction of new building subject to planting of prescribed number of trees.
- (iii) Pollution Control Board - for prohibition of water contamination including prohibition of direct disposal of waste water into the water bodies, regulation of ceiling on water use by any industry or commercial unit.
- (iv) Mines and Geology department & Panchayat Raj Department in consultation with ground water department, Revenue Department for monitoring of sand mining for water bodies.
- (v) Forest Department - for granting permission of tree felling.

Functions of the Officers with regard to A.P.WALTA Act:

Sl.No	Name of the Officer	Functions	Fees
1.	Village Revenue Officer	<ol style="list-style-type: none"> 1. Registration of existing wells and bores 2. Forwarding the application in Form No. 1 to the Tahsildar. 3. To safeguard water resources 4. Plantation and protection of trees. 	Rs. 10/-
2.	Tahsildar	<ol style="list-style-type: none"> 1. Giving permission for digging new wells. 2. To maintain register with regard to wells and bores. 3. To check sand mining with coordination of Mines, Geology and Panchayat Raj Department. 	Rs. 100/-
3.	Deputy Director, Ground Water Department.	<ol style="list-style-type: none"> 1. Registration of rigs (Registration of the rig machines will be done at the district level only) 2. Giving technical opinion with regard to digging new wells and bores. 3. To check and safeguard sand mining. 	Rs. 1000/-
4.	A.P. TRANSCO, Assistant Engineer	1. Feasibility Certificate	
5.	A.P. Pollution Control Board, Asst. Environmental Engineer	<ol style="list-style-type: none"> 1. To Check industrial pollution 2. To Check water contamination 3. To regulate the usage of water in industries / commercial purpose. 	
6.	Mines & Geology Department, Assistant Director	1. Supervising and checking sand mining.	
7.	Forest Range Officer	1. To check felling of trees	

CONSTITUTION OF ANDHRA PRADESH WATER, LAND , TREES
AUTHORITY

Minister, Panchayat Raj , Rural Development and Rural water supply	Ex- officio Chair person
Chief Secretary to the Government	Vice- chair person
Secretary to the Government in-charge of Agriculture	Ex-officio Member
Secretary to the Government in-charge of irrigation and Command area Development.	Ex-officio Member
Secretary to the Government in-charge of Muncipal Administration.	Ex-officio Member
Secretary to the Government in-charge of Rural water supply.	Ex-officio Member
Secretary to the Government in-charge of Environment, Forests , Science and technology Department	Ex-officio Member
Vice-Chancellor, Acharya N.G. ranga Agriculture university	Ex-officio Member
Three professors of whom one each from the faculties of Life Sciences, earth Sciences and Engineering and Technology from the universities in the State nominated by the Government for two year term by rotation	Members
Three experts in the field of water and soil conservation and economics nominated by the Government	Members
Such other non-Official persons not exceeding five in number who, in the opinion of the Government are interested in the conservation of natural resources of whom one each shall be from the Scheduled Tribes, Scheduled Castes and Woman respectively.	Members
Secretary to Government incharge of Rural Development.	Ex-Officio Member Secretary.

CONSTITUTION OF WATER, LAND, TREES AUTHORITY AT THE
DISTRICT LEVEL IN THE STATE.

(a)	The District Collector	Ex-Officio Chairman
(b)	-----	-----
(c)	Three Mandal PARishad Presidents and two Zilla PARishad Territorial Constituency Members to be nominated by the Ex-Officio Chairman of the District Authority.	Members
(d)	Joint Director, Agriculture	Ex-Officio Member

(e)	Superintending Engineer, Irrigation	Ex-Officio Member
(f)	Superintending Engineer, Rural Water Supply	Ex-Officio Member
(g)	Deputy Director, Ground Water Department	Ex-Officio Member
(h)	Deputy Director, Mines and Geology Department	Ex-Officio Member
(i)	Deputy Conservator of Forests (Planning and Extension) or Territorial Divisional Forest Officer	Ex-Officio Member
(j)	Project Officer, integrated Tribal Development Agency / MADA / PTG	Ex-Officio Member
(k)	Regional Officer, Andhra Pradesh Pollution Control Board	Ex-Officio Member
(l)	Chief Executive Officer, Zilla Parishad	Ex-Officio Member
(m)	An Official from Hyderabad Metropolitan Water Sewerage Board, in respect of Rangareddy and Hyderabad Districts.	Ex-Officio Member
(n)	One Official from Municipal Administration Department	Ex-Officio Member
(o)	Other Non-Official persons not exceeding five, who in the opinion of the Ex-Officio Chairman of the District Authority are interested in the conservation of natural resources of which one shall belong to Scheduled Caste, one to the Scheduled Tribe and one shall be a Woman	Members
(P)	Director, Urban Forestry, HUDA in respect of Hyderabad and Rangareddy Districts.	Ex-Officio Member
(q)	Project Director, Drought Prone Area Programme / District Water Management Agency	Ex-Officio Member - Secretary

CONSTITUTION OF WATER, LAND, TREES AUTHORITY AT THE MANDAL LEVEL IN THE STATE.

(a)	Tahsildar of the concerned Mandal	Ex-Officio Chairman
(b)	Mandal Parishad Development Officer	Ex-Officio Vice-Chairman
(c)	Sarpanch of the Mandal Head Quarters Gram Panchayat	Member
(d)	Two Mandal Parishad Territorial Constituency Members of the concerned Mandal to be nominated by the Ex-Officio Chairman of the District Authority	Members
(e)	Assistant Executive Engineer, Irrigation Department	Ex-Officio Member

(f)	An Officer from Ground Water Department	Ex-Officio Member
(g)	Assistant Director, Agricultural Department	Ex-Officio Member
(i)	Forest Range Officer of the nearest Range.	Ex-Officio Member
(j)	Three Non-Official Members, of whom, one shall be a Woman, who in the opinion of the Ex-officio Chairman of Mandal Authority are interested in Conservation of Natural Resources or Presidents of the Water Users Association / Van Samrakhan Samithi / Watershed Association with the approval of the Ex-officio Chairman of the District Authority.	Ex-Officio Members
(k)	Assistant Executive Engineer, Rural Water Supply	Ex-Officio Member Secretary

**GOVERNMENT OF ANDHRA PRADESH
FOREST DEPARTMENT**

From

To

Ms. P.Tejaswi,
Forest Range Officer,
Adoni Range.

The Executive Engineer,
A.P.Pollution Control Board,
Regional Office, Kurnool.

Rc.No.Trees/2024.FRO(A), dt: 28.08.2025.

Sir,

Sub: APFD – Adoni Range – Sri K.Raghava Reddy, S/o Late K.Siva Reddy, a resident of Kalludevakunta village, Mantralayam Mandal, Kurnool District – Lodged a grievance at Hon'ble NGT (SZ), Chennai in the matter of O.A.No.121 of 2025 in the matter of illegal cutting of trees at Shri Kari Veerabhadra Swamy Temple, Kalludevakunta – Forest officials have collected a fine of Rs.35,000/- – Report submission of – Reg.

Ref: 1) Message received from EE, APPCB, RO, Kurnool, dt:
2) Report of I/c FBO, Thungabhadra, dt:21.09.2024.

&&&

In compliance with the reference 1st cited and with regard to the subject matter, it is submitted that the I/c Forest Beat Officer, Thungabhadra Beat of Adoni Section, Adoni Range, vide reference 2nd cited, had reported that on 21.09.2024 at about 3.00 PM, upon identification of an offense of felling and illegal stocking of miscellaneous species firewood at near Kalludevakunta Bus-stand, a case has been registered under O.R.No.19/2024-25 in accordance with A.P. Forest Act, 1967 Sec.20(i) (c) (v), duly seizing 4.44 cmt of forest produce (firewood).

It is further submitted that, as per the FSR rate of Rs.1576.36 per cmt, for 4.44 cmt, the value of the above material came to Rs.7000/-, and a penalty was levied by multiplying it 5 times, which comes to Rs.35,000/-, and the person responsible for the above offense, namely Sri K.Mallaiah, S/o Narasanna, R/o Kalludevakunta village, Mantralayam (M), Kurnool District, admitted the offense and prayed to compound the offense by remitting the penalized amount of Rs.35,000/- to the relevant head of account vide CFMS challan No.80119379662024, dt:25.09.2025. Photostat copies of the connected documents are submitted herewith for favour of kind perusal.

This is submitted for favour of kind information and necessary action in the matter.

Yours faithfully,

Encl: As above.

Tejaswi P
Forest Range Officer,
Adoni Range.

To

Copy submitted to District Forest Officer, Kurnool for favour kind information and necessary action.

ఆంధ్రప్రదేశ్ ప్రభుత్వము అటవీశాఖ, కర్నూలు.

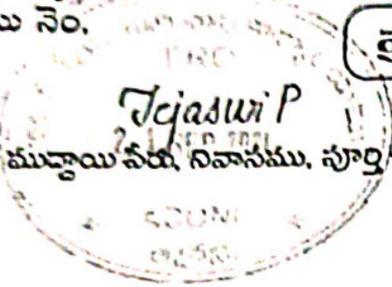
ఫారం - ఎ

(1969 ఆంధ్రప్రదేశ్ అటవీ నేరముల (కాంపౌండు మరియు ఫిర్యాదులను) పట్టిక)



వ్రాతమిక నేర లిపోర్టు

O.R. No. 19/2024



1. ముచ్చాయి వయ నివాసము, పూర్తి చిరునామా: K. Mallikarjuna Sp. Narasimha Rao, Kallurthala, near K. Rajam (M), Kurunod (R.H.).
2. నేరము, దాని వివరము: అక్రమంగా ముచ్చాయి కల్లకొరమంట గ్రామము - విచ్చాయి నేరముగా నానూరి కలంకెయ్యం సరి జైలు వ్యవస్థాపన - గాను Apf act 1967 sec 20(C) c 2 క్రింద కేసు మేర - కేసులో కేసు.

3. నేరము జరిగిన స్థలము, సాక్షులు జప్తు చేసిన స్థలము: కల్లకొరమంట గ్రామం, విచ్చాయి వద్ద
4. నేరము జరిగిన తేదీ, సమయము: 21/9/24, 3:00pm.
5. అరెస్టు చేసిన పిర్యారు చేయబడినది వారి పేరు చిరునామా: C. Awaradhi, I/c FRO.

	Volume	FSR Rate	Value
6. జప్తు చేయబడిన అటవీ సాక్షుల వివరములు, వాటి విలువ కొలతలు మరియు పరిమాణము:	4.44 cwt	1576.36	7000/-

7. అటవీ నేరములో పాల్గొనిన వాహనము, ఉపయోగించిన పనిముట్లు మొదలగు వాటి వివరములు: -

8. ప్రత్యక్ష సాక్షుల యొక్క పేరు మరియు చిరునామా
1. Sri. P. Tejaswini, FRO, Adoni
 2. Sri. C. Awaradhi, FRO, I/c FRO
 3. Sri. M. Venkateswamy, FRO, I/c
 4. Sri. C. Ramulu, FRO, Supp. FRO
 - 5.

తేదీ: 21/9/24
 C. Fee Collected vide CF 140
 Rt. No. :
 for Rs. : 35000/-

సంతకము C. Awaradhi
 హోదా FRO
 I/c. Theppalade

Note The Original to be sent to next Immediate superior officer within 24 hours and duplicate is to be sent to the Divisional Forest Officer. And Triplicate will be retained in the book
 (On the Reverse side of P.O.R. details of produce and property seized should be given length, Grith, Cubical

//Translated from Telugu to English//

**GOVERNMENT OF ANDHRA PRADESH FOREST DEPARTMENT,
KURNOOL
FORM - A**

**ANDHRA PRADESH FOREST OFFENCES (COMMISSION AND
PROSECUTION) ACT, 1969**

Book No.

Report No.

Basic Crime Reports

Tejaswi P

O.R.No.19/2024-2025

- 1.Name of the accused, residence, full name:** K. Mallaiah S/o Narasanna R/o Kalludevakunta Mantralayam(M), Kurnool(Dist)
- 2. Crime, its details:** A case has been registered under APF Act 1967 sec 20(i) C V for illegally cutting and stockpiling various types of wood near the bus stand in Kalludevakunta village.
- 3.Place of crime and place of seizure of property:** Kalludevakunta village, near the bus stand
- 4. Date and time of the crime:** 21/9/24, 3.00pm.
- 5. Name and address of the person against whom the complaint was made:** C.Anuradha, I/c FBO
- 6. Details of the confiscated real estate assets, their value, measurements and quantity:** Volume/4.44 cmt, FSR Rate/1576.36, Value/7000/-
- 7. Details of the vehicle involved in the forest crime, tools used, etc.: -**
- 8. Name and address of eyewitnesses:**
 - 1.Sri.P.Tejaswi, FRO, Adoni
 - 2.Smt C.Anuradha, FBO I/c T.Rho
 - 3.Sri.M.Venkateswarlu, FBO, (SV)
 - 4.Sri.C.Saniulla, FBO, Kuppagal
 - 5.

Date:21/9/24

C.Fee Collected vide CF 140

Rt.No:

For Rs.: 35000/-

Signature C.Anuradha FBO
Title I/c Thungabadhra

Note: The Original to be sent to next immediate superior officer within 24 hours and duplicate is to be sent to the Divisional Forest Officer And Triplicate will be retained in the book
(On the Reverse side of P.O.R details of produce and property seized should be given length, Grith, Cubical

Translated by:
INTROVERT Technologies



Submitted to the Forest Range Office, Adoni
Date 21/9/24
Y.P.S. Adoni

Submitted to the District Forest Office
Kurnool for favour of kind information.

Tejaswi P
Forest Range Officer
Adoni Range.

(Sw)
21/9/24

20/9/24

20/9/24

FOREST DEPARTMENT ANDHRA PRADESH

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Report Book of Forest Beat Officer Thungabhadra, Adoni Section,
Adoni Range, Kurnool Dist.

I. On 21/09/2024, at approximately 3:00 PM in the evening, a case of firewood offense was discovered in the Thungabhadra Beat, near the bus stand in Kalludeva Kunta village.

II. The crime discovered on 21/9/24 was reported to the higher authorities on the same day.

III. Accused: K. Mallaiah S/o Narasanna R/o Kalludeva Kunta village,
Mantralayam (M) Kurnool (Dist)

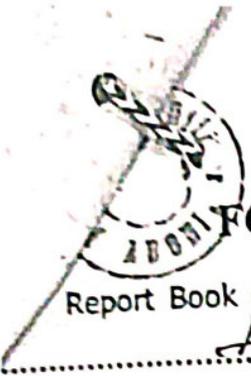
IV. The accused has been booked under Column 20(i)C (V) of the APF Act 1967 for illegally cutting and stockpiling various types of firewood.

V. Witnesses: Sri.P.Tejaswi, FRO, Adoni (2)Smt C.Anuradha, FBO I /C.
Tungabhadra (2) Venkateswaralu, FBO Isvi (4).C. Samiulla, Kuppagal

VI. Compound statement written and given with consent by the accused

VII. Volume/4.44 cmt, FSR Rate/1576.36/cmt, Value/7,000/-

Translated by:
INTROVERT Technologies



ఆంధ్రప్రదేశ్ ప్రభుత్వము అటవీశాఖ, కర్నూలు.

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FOREST DEPARTMENT, ANDHRA PRADESH

Report Book of Forest Beat Officer Thungabhadra
Adoni Section Adoni Range.

Kurnool Dist.

VIII. VII కడాలం దాఖలు సాక్షులు ఇటల గిరి అయిన నాను నా స్త్రాణి నాను ప్రాముఖ్యం గాను సంపద్యేనం.

IX. 21/9/24 వ తేదీన IV కడాలం దాఖలు ప్రాణి కాయ-చుండగా III కడాలం దాఖలు చుండగా IV కడాలం దాఖలు వారము కాయ-చుండగా II కడాలం దాఖలు సాక్షులైన కాయ నాశమును కనుగొని చుండగా పట్టుకొని VIII కడాలం దాఖలు సాక్షులు ఇటల గిరి అయిన నాను నా స్త్రాణి నాను ప్రాముఖ్యం గాను సంపద్యేనం. ఇందుకుం పోR, D-form, C form జూరూం సంప్రదించుచున్నది.

Submitted to the Forest Inspector,
Adoni. Dated 21/9/24
Y. P. S. Adoni

ఇట్లు
అనుమతించుకొని
C. Anuradha గిరి
D. Thungabhadra
21/9/24.

//Translated from Telugu to English//

GOVERNMENT OF ANDHRA PRADESH FOREST

DEPARTMENT, KURNOOL.

FOREST DEPARTMENT, ANDHRA PRADESH

Report Book of Forest Beat Officer Thungabhadra, Adoni Section, Adoni Range, Kurnool Dist.

VIII. I, the Beat FBO took the possession of the property shown in column VII and obtained receipt.

IX. On 21/9/24, when I was checking the place shown in column I, the accused shown in column IV was committing the crime. In the presence of the witnesses shown in column V, we caught the accused. I the beat FBO seized the property shown in column VII and obtained receipt and send the same enclosing POR, D-Form and C Form.

Yours Obediently ,

C.Anuradha FBO

I/c Thungabadra

21/9/24

Submitted to the Forest Range Officer, Adoni

Sd/-***** 21/9/24

IC FBO Adoni

Translated by:
INTROVERT Technologies

ఆంధ్రప్రదేశ్ వ్రభుత్వము అటవీశాఖ, కర్నూలు
రాజీ ఒప్పుదల స్టేట్ మెంటు

'డి' షారము

ఆంధ్రప్రదేశ్ అటవీ నేరములు (రాజీపడుట మరియు అభియోగము) నియమములు 1969 చూడుడు)

1.మంబ్రాలయం..... మండలంకల్లవోనాపల్లి..... గ్రామ నివాసి
.....నాగనాథ్..... కుమారుడుకె.ఎస్.ఎల్.రాజు.....అయిన నేను అటవీ నేరములో
నిండిచేయునంచునే ఆంధ్రప్రదేశ్ అటవీనేరములు (రాజీ పడుట మరియు అభియోగము) నియమములు 1969 క్రింద సప్త పరిహారం
చెల్లించుటకు ఇంచుమూలముగా నా యిష్ట పూర్వకముగా సమ్మతించుచున్నాను.

2. విధించిన నష్టపరిహారమును నేను చెల్లించుటకు తప్పిన యెడల ఆ నష్టపరిహారమును ఆంధ్రప్రదేశ్ అటవీ చట్టము 1967
నింఘనల ప్రకారము ధూమికిస్తు బకాయిగా భావించి నా వద్ద నుండి వసూలు చేసుకొనవచ్చును.

3. నియమముల ప్రకారము నేరము రాజీ చేయుటకు, ఒప్పుకొనుటకు సమర్థాధికారి యొక్క విచక్షణాధికారమనియు మరియు
నష్టపరిహారము చెల్లించుటకు నా సమ్మతిని గాని లేక రాజీ ఉత్తర్వు భవిష్యదూహగా నేను నష్టపరిహారమును చెల్లించుటకు గాని సమర్థాధికారి
వేరేరీతిగా చర్యలేసుకొనుటకు, నిర్ణయించుటకు నివారణ కాదని నేను స్పష్టముగా అర్థం చేసుకొన్నాను.

వివరములు :

- 1) మువ్వాయి పేరు : క. మల్లయ్య
- 2) వయస్సు : 54
- 3) తండ్రి పేరు : క. నాగనాథ్
- 4) శాశ్వత చిరునామా : కల్లవోనాపల్లి గ్రామం, మంబ్రాలయం (మంబ్ర)
- 5) ప్రస్తుత చిరునామా : కల్లవోనాపల్లి (కల్లవోనాపల్లి).
- 6) దర్యాప్తులోనున్న నేరము వివరము : ఎవల 4.44 లక్షల నానామొత్తం
కుటుంబీకా స్వైతం.

- 7) ఏదైనా ఫిర్యాదులున్నచో ఎక్కడ ఉన్నవి : -
- 8) నిండుకుని సంరకం లేక నిశాని : కె. మల్లయ్య

సాక్షి దారుల సంరకం :

- 1) Sri. P. Raju, FRO, Adani చిరునామా :
- 2) Sri. C. Anuradha, FRO చిరునామా :
- 3) Sri. M. Venkateswara Rao, FRO చిరునామా :
- 4) Sri. C. Sami Reddy, FRO చిరునామా :

తేది : 21/9/24

C. Anuradha, FRO, Adani
స్టేట్ మెంటు తీసుకున్న అటవీ అధికారి
21/9/24.

**GOVERNMENT OF ANDHRA PRADESH FOREST
DEPARTMENT, KURNOOL COMPROMISE AGREEMENT
STATEMENT**

Form D

Andhra Pradesh Forest Offences (Prevention and Prosecution) Rules, 1969

(See)

1. I, K. Mallaiah, son of Narasanna, resident of Kallu Devakunta village, Mantralayam mandal, hereby voluntarily agree to pay compensation under the Andhra Pradesh Forest Offences Rules, 1960, being an accused in a forest offence.

2. In case I fail to pay the compensation imposed, the said compensation may be considered as arrears of land tax and recovered from me under the provisions of the Andhra Pradesh Forest Act, 1967.

3. I clearly understand that it is the discretion of the competent authority to compromise and admit the offence as per the rules and that my consent to pay compensation or the compromise order is not a remedy for the competent authority to take action or decide whether I will pay compensation in future.

Particulars :

1) Name of the accused: K. Mallaiah

Translated by:
INTROVERT Technologies

//Translated from Telugu to English//

2) Age:50

3) Father's name: K. Narasanna

4) Permanent address: Kalludevakunta Village, Mantralayam (M)

5) Present address: Kurnool (District).

6) Details of the crime under investigation: About 4.44 cmt of various types of firewood.

7) Where are the immovable properties, if any: - ----

8) Signature or mark of the accused: Sd/-K.Mallaiah

Signature of witnesses :

1) Sri. P. Tejaswi FRO, ADONI Address:

2) Sri-C Anuradha FBO Address:

3) Sri. M. Venkateswarlu FBO, Isvi Address:

4) Sri C . Samiulla FBO Isvi Address:

Date: 21/9/24

C. Anuradha, FBO, I/c. Thungabhadra
Forest Officer who took the statement
21/9/24.

Translated by:
INTROVERT Technologies

ఆంధ్రప్రదేశ్ ప్రభుత్వము అటవీశాఖ, కర్నూలు

సి. ఫారము

1969 ఆంధ్రప్రదేశ్ అటవీ నేరముల (కాంపౌండు మరియు ప్రాసిక్యూషన్) 3 (3) న నియమము చూడుము)

సొత్తు భద్రపరచిన సర్టిఫికేట్లు

OR No.

2024 -

2025

అటవీ నేరములోని సొత్తులు నా స్వాధీనములో వున్నవి. అని

Sri: P. Tejaswi, FRO, Adoni..... అను వారిచే

21/9/24..... తేదీన నా స్వాధీనము చేయబడినవి.

ఈ సొత్తులను నేను ఎలాంటి తరుగు, నష్టము లేకుండా అటవీ శాఖాధికారికి గాని వారిచే నియమించబడిన అధికారికి అడిగిన వెంటనే హాజరు పరచగలవాడును.

స్వాధీన పరచుకొన్న సొత్తుల వివరములు

సమూహ 4.44 ఎకరాల నాణ్యత కలిగిన కుంజరం నరికి స్త్రోలు.

Tejaswi P

Forest Range Officer

పరచిన అధికారి సంతకము: Adoni Range.

C. Anuradha

స్వాధీన పరచుకొన్న వారి సంతకం

హోదా: FRO Mr. T. Reddy

తేదీ: 21/9/24.

//Translated from Telugu to English//

**GOVERNMENT OF ANDHRA PRADESH FOREST DEPARTMENT,
KURNOOL**

C. Form

See Rule 3(3) of Andhra Pradesh Forest Offences (Compound and Prosecution)
Act, 1969.

Certificate of deposit of property

The properties in OR No..... 2024- 2025 in forest crime is in my possession.

They were taken into my possession on 21/9/24 by Sri: P. Tejaswi FRO,
Adoni.

I will present these properties to the Forest Department Officer or any officer
designated by them immediately upon request without any loss or damage.

Details of the properties seized

Approximately 4.44 cmt worth of assorted cooking firewood cut and stacked.

Tejaswi P
Forest Range Officer
Adoni Range.
Signature of the officer who
gave possession:

C. Anuradha
Designation: **FBO I/c. Thungabhadra**
Date: **21/9/24.**
Signature of the person who has
taken possession:

Translated by:
INTROVERT Technologies

ఫారము- 'E'

జప్తు చేసిన సరుకు మరియు సొత్తు విడుదల రసీదు

రేంజ్: ఆదోని

అటవీ నేరం సంఖ్య:

పై నేరము లో జప్తు చేసిన సరుకు మరియు సొత్తు విధించిన జల్మాన..... 25/9/24.....
 తదిన..... I/c. fso, Adoni..... వారికి రూ..... 35000/-..... లు
 (రూపాయలు) కాంపాండ్ చెల్లింపి. కి. 255.9.9.664.24... C.F.140No./చలాన గల రసీదును పొంది
 కి..... I/c. fso, Adoni..... హోదా గల వారి వద్ద నుండి క్రింద కనబరిచిన సరుకు మరియు సొత్తు.

- 1) సుమారు 4.44 cum ల నానాబాటి వంటి యెరుగు చెక్కలు
- 2) _____
- 3) _____
- 4) _____
- 5) _____
- 6) _____

C. Anuradha
 విడుదల చేసిన అధికారి

నందకము మరియు వేది

fls, I/c. Thurgabudra

25/9/24.

K. మల్లయ్య
 ముద్రాయి సందకము

బ్రాటన వైలి గుర్తు

submitted to the Forest Range officer, Adoni
 25/9/24
 I/c fso, Adoni

//Translated from Telugu to English//

RECEIPT FOR RELEASE OF CONFISCATED PROPERTY

Division: Intelligence Division, Kurnool.

Forest Crime No:

The fine of Rs.35000/- imposed on the goods and property confiscated in the above offence was paid on 25/9/24 to Smt. C. Anuradha, FBO and obtained receipt CF 140 No.*** and taken the confiscated property

1. Approximately 4.44 cmt of various cooking firewood stock.
- 2.
- 3.
- 4.
- 5.

C. Anuradha

Releasing Officer-I/c FBO.

Signature and Date

K. Mallaiah

Signature of accused

Disclaimer: All efforts made to get the implied meaning of the XEROX /original/Unregistered document but cannot be assured. Advised to read with original. E&O E. Computerized / Translated by Introvert Technologies Pvt. Ltd., 23; Ground floor, MRB Trade Centre, Near Srirama Theatre, Kurnool - 518 004 (A.P) Help Line No. 8500 919 818 Applicant Name.PV Kishore Reddy, Cell No: 9177303313





GOVERNMENT OF ANDHRA PRADESH

APTC FORM-10



This Challan can be verified
by scanning the QR code at
<https://verify.nidhi.apcfes.in/cfms>

Challan No: 81255496642024

Challan Creation Date & Time: 25/09/2024 1:17:59 PM

Status:

Transaction Successful and payment posted

Treasury/PAO Code: 7901

STO: DTAO-Kurnool

CFMS Transaction ID:

80119379662024

Service:

7067-Compounding Fee other receipts

Major Head:

0406 Forestry and Wild Life

Sub-Major Head:

01 Forestry

Minor Head:

800 Other Receipts

Group Sub-Head:

00 Not Applicable

Sub-Head:

04 Compounding Fees

Detailed Head:

001 Other Receipts

Sub-Detailed Head:

000 Not Applicable

Charged/Voted:

V

Non-Contingency/Contingency:

N

Amount Rs:

35000.00

Amount In words Rs:

Thirty five thousand only

Purpose:

Advance C-Fee

Remitter's Name & Address:

Kuruva Mallalah

S/o K Narsanna
H.No.1/59-1, Kalludevakunta-V, Mantralayam-M, Kurnool-Dist

Remitter's Mobile Number

9642726551

DDO Code:

09010402002

Bank Reference Number:

DIVISIONAL FOREST OFFICE KURNOOL

CPAEGYOZ1

Payment Date:

25/09/2024

Received Rs. 35000.00

Note: This Challan does not need enforcement of the treasury

